



EXTRAORDINARY
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LEGISLATIVE DEPARTMENT

NOTIFICATION

[NO. 1 /LL/1977

Dated Gangtok, the 31st March, 1977.

The following Act of the Sikkim Legislative Assembly having received the assent of the Governor on the 28th day of March, 1977 is hereby published for general information :—

SIKKIM ACT NO. 1 OF 1977.

THE SIKKIM CONTINGENCY FUND (AMENDMENT) ACT, 1977.

AN

ACT

to amend the Sikkim Contingency Fund Act, 1975.

Be it enacted by the Legislature of Sikkim in the Twenty-eighth year of the Republic of India as follows :—

Short title and commencement.

Amendment to Section 2 of the Sikkim Contingency Fund Act, 1975.

1. (1) This Act may be called the Sikkim Contingency Fund (Amendment) Act, 1977.
- (2) It shall come into force at once.
2. (1) In Section 2 of the Sikkim Contingency Fund Act, 1975 for the words "a sum of twenty-five lakhs of rupees", the words "a sum of fifty-lakhs of rupees" shall be substituted.
- (2) After Section 2 of the Sikkim Contingency Fund Act, 1975, the following proviso shall be added and shall always be deemed to have been added.
Provided that the State Government may, from time to time, after appropriation for the purpose is made by law, increase the amount at the credit of the Contingency Fund of Sikkim by transfer from the Consolidated Fund of Sikkim such further amounts as it may deem fit, not exceeding the amount of the said appropriation.

BY ORDER OF THE GOVERNOR,

B. R. Pradhan,
Secretary to the Government of Sikkim,
F. 96/LL/'77